

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH,  
LUCKNOW.**

**Original Application No. 38 of 2019**

This the 30<sup>th</sup> day of January, 2019

**Hon'ble Ms. Jasmine Ahmed, Member-J**  
**Hon'ble Mr. Devendra Chaudhry, Member-A**

Shivmurti (PN-2179), aged about 59 years, S/o late Brij Lal, Presently posted as Store Keeper-I, Canteen Stores Depot, Old Jail Road, Lucknow. ....Applicant

By Advocate : Sri Raj Singh and Sri D.K. Srivastava

Versus.

1. Union of India through its Secretary Ministry of Defence, Government of India, South Block, New Delhi.
2. The General Manager (Legal & HRD), Canteen Stores Department, Ministry of Defence, ADELPHI, 119 M.K.Road, Mumbai.
3. The General Manager, Canteen Stores Department, Ministry of Defence, ADELPHI, 119 M.K.Road, Mumbai.
4. The Joint General Manager, Canteen Stores Department, Ministry of Defence, ADELPHI, 119 M.K.Road, Mumbai.
5. The Regional Manager, Canteen Stores Department, Ministry of Defence, Jail Road, Lucknow Cantt., Lucknow.

.....Respondents.

By Advocate : Sri Rajesh Katiyar

**O R D E R**

**By Ms. Jasmine Ahmed, Member-J**

Heard the learned counsel for the applicant as well as the learned counsel for the respondents and perused pleadings available on record.

2. Brief facts of the case are that the applicant was punished by withholding of annual increments with cumulative effect for a period of two years vide order dated 24.5.2016 and recovery to the tune of Rs. 84,527.73 was also ordered. Being aggrieved, the applicant preferred an appeal dated 18.6.2016 before the appellate authority, which came to be rejected vide order dated 28.7.2016. Thereafter, the applicant preferred Review Petition on 9.9.2016 before the Revisionary authority followed by

reminder dated 4.10.2018, which was forwarded vide letter dated 11.12.2018, which is said to be still pending. Learned counsel for the applicant states that the applicant would be satisfied if a direction be issued to the Revisionary authority to consider and decide the pending Review Petition dated 9.9.2016 followed by reminder dated 4.10.2018 in a time bound manner by passing a reasoned and speaking order.

3. Without going into the merits of the case, this O.A. stands disposed of finally at admission stage itself with a direction to the Revisionary authority/competent authority to consider and decide the pending Review Petition dated 9.9.2016 followed by reminder dated 4.10.2018 in accordance with law by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order is produced before him under intimation to the applicant. There shall be no order as to costs.

**(Devendra Chaudhry)**  
**Member-A**

**(Ms. Jasmine Ahmed)**  
**Member-J**

*Girish/-*